

आयकर अपीलीय अधिकरण न्यायपीठ नागपुर में।
IN THE INCOME TAX APPELLATE TRIBUNAL,
NAGPUR BENCH : : NAGPUR

[VIRTUAL HEARING AT PUNE]

BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER
AND
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

आयकर अपील सं. / ITA No.119/NAG/2018

निर्धारण वर्ष / Assessment Year : 2014-15

Zim Laboratories Limited, C/o. M/s.Loya Bagri & Co., Chartered Accounts, Gandhibag, Nagpur – 440002. PAN: AAACZ0200 E	V s	The ACIT, Central Circle-2(1), Nagpur.
Appellant / Assessee		Respondent / Revenue

Assessee by	Shri Rajesh Loya - CA
Revenue by	Shri Kailash Kanojiya – DR
Date of hearing	18/09/2023
Date of pronouncement	22/09/2023

आदेश/ ORDER

PER DR. DIPAK P. RIPOTE, AM:

This is an appeal filed by the Assessee against the order of Id.Commissioner of Income Tax(Appeal)-3, Nagpur 28.03.2018 emanating from assessment order under section 143(3) of the I.T.Act, dated 31.03.2016.

2. At the outset of hearing, Id.AR for the assessee submitted application for not pressing the appeal as under :

“The appellant had preferred appeal before the Hon'ble ITAT contesting the order of the learned CIT(A) for the above mentioned asstt. year. In view of the Income Tax amount involved in dispute being very small and insignificant, therefore the appellant do not wish to press the appeal and the Ground contained therein before your honour. Hence, this petition is being made for the favour of your kind consideration.”

3. On the other hand, the ld.Departmental Representative(ld.DR) of the Revenue did not object to the contention of the assessee and has no objection if the appeal of assessee is dismissed as not pressed.

4. In view of the above, we consider the request of the as not pressing the appeal. Accordingly, grounds of appeal raised by the assessee are dismissed as not pressed.

5. In the result, appeal of the assessee is dismissed as not pressed.

Order pronounced in the open Court on 22nd September, 2023.

Sd/-
(S.S.GODARA)
JUDICIAL MEMBER

Sd/-
(DR. DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 22nd September, 2023/ SGR*

आदेश की प्रतिलिपिअग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A), concerned.
4. The Pr. CIT, concerned.
5. विभागीयप्रतिनिधि, आयकर अपीलीय अधिकरण, नागपुर बेंच,
नागपुर/ DR, ITAT, Bench, Nagpur.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे/ITAT, Pune.